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SLP(Crl.)No. 1912 OF 2003
ITEM No.43

Court No. 5

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1912/2003

(From the judgement and order dated 25/02/2003 in CRLM 1285/03
of The HIGH COURT OF PATNA)

SANJAY KUMAR SINGH @ SANJAY SINGH

Petitioner (s)

VERSUS

STATE OF BIHAR

Respondent (s)

(With Office Report)

Date : 15/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. R.K. Jain, Sr. Adv.
Mr. Ajai Bhalla, Adv.

Mr. Anil Kumar Tandale, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Since according to the learned senior counsel appearing for the petitioner the legal question involved in this case is the same as that was referred to a larger Bench in State of Orissa v s. Debendra Nath Padhi we direct that this SLP be tagged along with Criminal Appeal No.497 of 2001 - State of Orissa vs. Debendra Nath Padhi.

(PAWAN KUMAR)
COURT MASTER

(PREM PRAKASH)
COURT MASTER